



2026:AHC:50100

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8998 of 2026

Abhai Rai

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Tehsildar, Tehsil- Ghosi, District Mau to expedite the Case No.RST/13860 of 2025 (Computerized Case No.T202515510213860) (Gaon Sabha Vs. Triloki), under Section 209-H of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Tehsildar, Tehsil- Ghosi, District Mau, to decide the aforesaid case in accordance with law expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati